

August, 1965. [Placed in Library. See No. LT-4999/65 for II to VI.] (b) A copy of Notification No. 20(2)/63-PR(T), dated the 29th September, 1964, issued by the Delhi Administration. ' [Placed in Library. See No. LT-5000/65.]

NOTIFICATIONS UNDER THE KERALA PANCHAYAT ACT, 1960 AND THE MADRAS COOPERATIVE SOCIETIES ACT, 1962 THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI B. S. MURTHY): Sir, I beg to lay on the Table—

(a) A copy each of the following Notifications, under sub section (3) of section 30 of the Kerala Panchayats Act, 1960, issued by the Government of Kerala:

(i) Notification S.R.O. No. 266/65, dated the 24th June, 1965.

(ii) Notification S.R.O. No. 308/65, dated the 24th July, 1965. [Placed in Library. See No. LT-5151/65 for I & II.]

(b) A copy of the Notification S.R.O. No. 343/65, dated the 28th August, 1965, under sub section (5) of section 65 of the Madras Co-operative Societies Act, 1962, issued by the Government of Kerala. [Placed in Library. See No. LT-5364/65.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA FOR THE YEAR 1965-66 • THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala for the year 1965-66.

MESSAGE FROM THE LOK SABHA

I. THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1965.

II. THE RAILWAYS (EMPLOYMENT OF MEMBERS OF THE ARMED FORCES) BILL, 1965.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I) "In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 11th November, 1965, agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1965 which was passed by Rajya Sabha at its sitting held on the 17th August, 1965.

(II) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Railways (Employment of Members of the Armed Forces) Bill, 1965, as passed by Lok Sabha at its sitting held on the 11th November, 1965.

Sir, I lay a copy of each of the Bills On the Table.

THE BANARAS HINDU UNIVERSITY (AMENDMENT) BILL, 1964— continued

MR. CHAIRMAN: On Thursday last when the House took up clause by clause consideration of this Bill, there was a general desire that in the matter of name of the University the Minister should bring forward revised, considered amendments to give effect to the consensus of the House. The Minister has since given revised amendments accordingly, and these are contained in the second supplementary list circulate[^] to Members. I